

*The Enacting Formula, as amended, was added to the Bill.*

*The Title was added to the Bill.*

SHRI JAGANNATH PAHADIA : I beg to move :

"That the Bill, as amended, be passed."

MR. DEPUTY-SPEAKER : Motion moved :

"That the Bill, as amended, be passed."

SHRI SRINIBAS MISRA : When the Minister in charge of the Bill is present, why should he pass on the responsibility of moving for its passing to somebody else ?

MR. DEPUTY-SPEAKER : I think your objection is that he was present here and he must move it. That is all.

SHRI SRINIBAS MISRA : Why is somebody else moving ? Let him move that the Bill be passed.

MR. DEPUTY-SPEAKER : The question is :

"That the Bill, as amended, be passed."

*The motion was adopted.*

SHRI TENNETI VISWANATHAM : We are not saying this for fun. We must follow the rule. The Bill may be very small ; the coins may be of no consequence. All the same the procedure must be followed.

MR. DEPUTY-SPEAKER : It is too late in the day. Had you taken that objection at an earlier stage, I would have considered it very valid.

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : The Bill is piloted by him ; therefore, he has to move. Otherwise, I would have moved it.

SHRI SRINIBAS MISRA : The rules do not recognise any pilot. Rule 93 says that the Member-in-charge may move that

the Bill be passed. The Member-in-charge is present ; it is in his name that the Bill stands. Shri Morarji Desai is here. If he is absent any Member of the Cabinet can do that.

MR. DEPUTY-SPEAKER : The Member-in-charge is interpreted by you in a very narrow way.

SHRI RANGA (Srikakulam) : Please do not give any ruling now.

MR. DEPUTY-SPEAKER : As I said earlier, if you had raised it at the initial stage, that would have been valid. The Bill has been passed and we should take up the next business now.

15.32 hrs.

#### GOVERNMENT (LIABILITY IN TORT) BILL

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) : Sir, I beg to move :

"That the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith, be referred to a Joint Committee of the Houses consisting of 45 members ; 30 from this House, namely :—Shri K. Anirudhan, Shri N. C. Chatterjee, Shri R. R. Singh Deo, Shri Devinder Singh, Shri Anrudha Dipa, Shri Shri Chand Goyal, Shri R. M. Hajarnavis, Shri S. Kandappan, Shri Brij Bhushan Lal, Shri Mali Mariyappa, Shri Srinibas Mishra, Shri H. N. Mukerjee, Shri Amrit Nahata, Shri K. Narayana Rao, Shri M. Narayan Reddy, Shri Mohammad Yunus Saleem, Shri A. T. Sarma, Shrimati Savitri Shyam, Shri A. K. Sen, Shri N. Sethuramane, Shri M. R. Sharma, Shri Narayan Swaroop Sharma, Shri Biswanarayan Shastri, Shri T. M. Seth, Shri Devendra Vijai Singh, Shri Mudrika Sinha, Shri G. Viswanathan, Shri S. Xavier, Shri Ram Sewak Yadav, Shri P. Govinda Menon, and 15 members from Rajya Sabha ;

that in order to constitute a sitting of the Joint Committee the quorum

[Shri M. Yunus Saleem]

shall be one-third of the total number of members of the Joint Committee :

that the Committee shall make a report to this House by the last day of the first week of the next session :

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make ; and

that this House recommends to Rajya Sabha that Rajya Sabha do Join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha : to the Joint Committee."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith, be referred to a Joint Committee of the Houses consisting of 45 members ; 30 from this House, namely :— Shri K. Anirudhan, Shri N. C. Chatterjee, Shri R. R. Singh Deo, Shri Deviander Singh, Shri Anirudha Dipa, Shri Shri Chand Goyal, Shri R. M. Hajarnavis, Shri S. Kandappan, Shri Brij Bhushan Lal, Shri Mali Mariyappa, Shri Srinibas Mishra, Shri H. N. Mukerjee, Shri Amrit Nabata, Shri K. Narayana Rao, Shri M. Narayan Reddy, Shri Mohammad Yunus Saleem, Shri A. T. Sarma, Shrimati Savitri Shyam, Shri A. K. Sen, Shri N. Sethuramane, Shri M. R. Sharma, Shri Narayan Swaroop Sharma, Shri Biswanarayan Shastri, Shri T. M. Sbeth, Shri Devindr Vijai Singh, Shri Mudrika Sinha, Shri G. Viswanathan, Shri S. Xavier, Shri Ram Sewak Yadav, Shri P. Govinda Menon, and 15 members from Rajya Sabha ;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee ;

that the Committee shall make a report to this House by the last day of the first week of the next session ;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committee shall apply with such variations and modifications as the Speaker may make ; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."

*The motion was adopted*

15.35 hrs.

#### MOTOR VEHICLES (AMENDMENT) BILL

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): Sir, I beg to move the motion standing in my name. There are two changes in the names—for No. 7, Shri R. M. Hajarnavis, I want the name of Shri B. D. Deshmukh to be substituted ; for Shri G. Jonardhanam, I want the name of Shri Ishaq Sambhali to be substituted. I beg to move :

"That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill further to amend the Motor Vehicles Act, 1939, made in the motion adopted by Rajya Sabha at its sitting held on the 13th February, 1968, and communicated to this House on the 14th February, 1968, and resolves that the following thirty members of Lok Sabha be nominated to serve on the said Joint Committee, namely :—Shri Sayed Ahmed Aga, Shri Bhakt Darshan, Shri Ram Dhani Das, Shri Tulidas Dasappa, Shri D. N. Deb, Shri Kanwar Lal Gupta, Shri B. D. Deshmukh, Shri Ishaq Sambhali, Shri Lladhar Kotoki, Shri Vikram Chand Mahajan, Shri Bhoja Nath Master, Shri Mohammad Ismail, Shri Mohan Swarup, Shri Dabhabhai Parmar, Shri Pashabbhai Patel, Shri Jatiedra Nath Pramanik, Shri K. Rajaram, Shri Chitta Ranjan Ray, Shrimati Sushila Rohatgi, Shri S. K. Sumbandhan, Shri V. Samvasivan, Shri Beni Shankar Sharma, Shri Diwan,